

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 59/MP/2014

- Subject : Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (I) of the CERC (Indian Electricity Grid Code) (First Amendment), regulations, 2012 read along with regulation 3 (e) of the CERC (Grid Standards) regulations, 2010 for ensuring security of the Eastern Regional grid as well as the inter-connected Indian grid.
- Date of hearing : 5.6.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
- Petitioner : Eastern Regional Load Despatch Centre
- Respondent : Odisha Power Transmission Corporation Limited
.
- Parties present : Shri Surajit Banerjee, ERLDC
Shri P.K. Pattanaik, OPTCL
Shri L.K. Mohantl, OPTCL
Shri Abiha Zaidi, POSOCO

Record of Proceedings

The representative of the petitioner submitted as under:

(a) The present petition has been filed for seeking direction to Odisha Power Transmission Corporation Limited (OPTCL) to carry out audit of the protection system at its sub-stations so that corrective measures can be taken in Orissa transmission system.

(b) OPTCL is not maintaining its transmission system as per the provisions of Grid Code and CEA Grid Standards Regulations.

(c) On 13.5.2014, there was complete blackout of Budhipadar sub-station due to fault in the 220 kV circuits of Tarkera- Budhipadar transmission line which led to loss of generation in various power stations in Odisha.

(d) On 30.5.2014, there was fault in Meramundali sub-station and bus 2 of sub-station became dead.

(e) On 7.4.2014, there was complete black out of Dubri sub-station in Odisha

(f) Power supply within Odisha and transfer of power to Southern Region is dependent on the reliability of transmission system of OPTCL.

(g) The representative of the petitioner requested the Commission to direct OPTCL to correct the inadequacies in its system in a time bound manner and to carry out audit of its transmission system in accordance with report of the Task Force on Power System Analysis under Contingency which is available on CEA website.

2. In response to the Commission's query as to whether the protection audit was carried out by a third party, the representative of OPTCL submitted that an audit has been carried out by a team constituted by ERPC in which representatives of ERLDC and OPTCL were members.

3. The representative of the petitioner submitted that the audit carried out is not as per the checklist specified by report of Task Force on Power System Analysis under Contingency which is available on CEA website and OPTCL has also not fully implemented the recommendations of the report. In response, the representative of OPTCL submitted that only two recommendations of report are pending for implementation and rest of the recommendations have been attended/implemented.

4. After hearing the representatives of the petitioner and respondents, the Commission directed OPTCL to submit a compliance report of earlier audit carried out by ERPC, on affidavit, by 18.7.2014.

5. The Commission directed ERPC to submit, on affidavit, by 10.8.2014, status of implementation of recommendations of protection audit by OPTCL in respect of Audit/inspection already done by the team constituted in ERPC. The Commission further directed OPTCL to engage an independent third party, preferably, CPRI to undertake afresh a complete audit of OPTCL transmission system as per checklist specified by report of Task Force on Power System Analysis under Contingency, which is available on CEA website and submit a report, within three months of issue of this ROP. The respondent was directed to send the audit report to ELRLD/ERPC and to the

Commission after completion of audit of OPTCL transmission system. The Commission directed ERPC to coordinate protection audit of OPTCL system.

6. The Commission directed that the direction given in the above paras should be strictly complied with.

7. Subject to above, the Commission reserved order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)